

BEFORE THE NATIONAL GREEN TRIBUNAL:
EASTERN ZONE BENCH: KOLKATA.

ORIGINAL APPLICATION NO. 172/2016/EZ.

Sajay Laloo. ... **APPLICANT.**

-VERSUS-

State of Meghalaya & 9 others. ... **RESPONDENTS.**

AFFIDAVIT FOR AND ON BEHALF OF THE JOWAI MUNICIPAL BOARD, THE RESPONDENT NO. 7 IN TERMS OF ORDER DATED 07.07.2021, PASSED BY THIS HONOURABLE COURT.

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1.	Affidavit (3 Pages).	
2.	ANNEXURE- A. Order dated 18.08.2021 (One Page).	
3.	ANNEXURE- B. Service Report dated 21.09.2021.	

Dated, Shillong,
The 21ST day of September 2021.

RESPONDENT NO. 7.
Through Counsel


P. Bhattacharjee
~~H. D. Chowdhury~~
Advocate

Filed by:-
P. BhaTacharya (Advocate)

**BEFORE THE NATIONAL GREEN TRIBUNAL: EASTERN ZONE
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State of Meghalaya & 9 others. ... **RESPONDENTS.**

IN THE MATTER OF: -

AFFIDAVIT for and on behalf of the Jowai Municipal Board, the Respondent No. 7, in compliance of Order dated 07.07.2021 passed by this Honourable Tribunal.

I, Shri L. D. Chowdhury, son of (L) R. K. Chowdhury, aged about 73 years, by profession- Advocate, resident of Central Mawprem, Shillong, East Khasi Hills District, Meghalaya do hereby solemnly affirmed and state as under:

(1) That I am the authorised/appointed lawyer of Jowai Municipal Board conducting the instant case, who has been arrayed as the Respondent No. 7 in the original application. I am well conversant with the facts and circumstances of the case and hence competent to swear and affirm this affidavit.

(2) That vide Order dated 07.07.2021, passed in the instant application, this Honourable Tribunal has directed the Board to file appropriate affidavit placing on record the action taken by the Board.

SI/Instrument No. 32
Date 22.9.2021



(3) That the deponent most respectfully begs to state that the State Government vide communication No. PER.14/2011/Pt. XI/67 dated the 18th August 2021 has relieved the function of Shri P. Kr. Boro, MCS, Chief Executive Officer, Jowai Municipal Board, Jowai with effect from the date of handing over charge and until further orders. Be it stated that the CEO, Jowai Municipal Board has been relieved from 23rd August 2021 and that no Chief Executive Officer of the Board has been appointed.

Copy of the communication dated 18.08.2021 is marked and annexed as **ANNEXURE- A.**

(4) That in this regard it is most respectfully submitted that other officers of the Jowai Municipal Board are not authorised to seal and sign the Affidavit depicting the steps taken by the Jowai Municipal Board.

(5) That this affidavit filed for and on behalf of the Respondent No. 7, the Jowai Municipal Board may kindly be taken on record and necessary order (s) may be passed allowing the respondent further time of two months till the appointment of the Chief Executive Officer of the Jowai Municipal Board. However during the proceeding of this case, any order or direction passed by this Honourable tribunal, the humble deponent undertakes to comply with such order or direction.

(6) That the statements made in Paragraphs- 1,2, 4 & 5 are true to my knowledge and those of Paragraphs- 3 are based on records and believed to be true and the rest are my humble submissions before this Hon'ble Court and I sign this **AFFIDAVIT** on the 21st day of September 2021 at Shillong.

HUMBLE DEPONENT

Identified by me,

(Ms. P. Bhattacharjee)
Advocate, Shillong.

Solemnly Affirmed before me this Day
On 22.9.2021 The deponent is identified
By Ms. P. Bhattacharjee, Advocate
I Certify that the contents of the Affidavit
are read over and explained to the Deponent
who verified it before me



21/9/2021
MELANIE YINGWA
NOTARY
East Khasi Hills District
Government of Meghalaya

VERIFICATION

I, the deponent above named do hereby verify that the contents of paragraphs 1 to 5 of this affidavit are true to my knowledge and belief and the rest are my humble submission and prayer before this Honourable Tribunal and nothing material has been concealed and suppressed therefrom and no part thereof is false.



HUMBLE DEPONENT

Solemnly affirmed before me at Shillong this
the 21st day of September 2021.

NOTARY PUBLIC: SHILLONG.



MELARIKA LYNGWA
NOTARY
East Khasi Hills District
Government of Meghalaya

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NOTIFICATION

Dated Shillong, the 18th August, 2021

No.PER.14/2011/Pt.XI/67 – Shri P.Kr.Boro, MCS, Additional Deputy Commissioner, West Jaintia Hills District, Jowai, Chief Executive Officer, Jowai Municipal Board, Jowai etc., is relieved of his function as the Chief Executive Officer, Jowai Municipal Board, Jowai with effect from the date of handing over charge and until further orders.

Sd/- C.V.D. Diengdoh, IAS,
Secretary to the Govt. of Meghalaya
Personnel & A.R.(A) Department

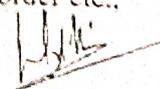
Memo No.PER.14/2011/Pt.XI/67 - A

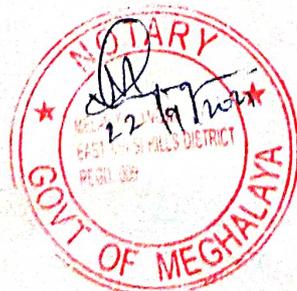
.....
Dated Shillong, the 18th August, 2021

Copy to :-

1. The Secretary to the Governor of Meghalaya, Shillong.
2. The Private Secretary to the Chief Minister, Meghalaya, Shillong.
3. The Private Secretary to the Deputy Chief Minister, Meghalaya.
4. The Private Secretary to the Chief Secretary to the Govt. of Meghalaya, Shillong.
5. The Private Secretary to the Addl. Chief Secretary to the Govt. of Meghalaya, Shillong.
6. The Principal Secretary/Commissioner & Secretary/Secretary to the Govt. of Meghalaya, _____ Department.
7. The Commissioner of Division for East, West, South West and North Garo Hills District, Tura.
8. The Commissioner of Division for East, West and South West Khasi Hills, East & West Jaintia Hills and Ri-Bhoi Districts, Shillong.
9. The Accountant General, (A&E), Meghalaya, Shillong - 793001.
10. The Deputy Commissioner, West Jaintia Hills District, Jowai.
11. The Director of Printing and Stationery, Meghalaya, Shillong for publication of the Notification in the Meghalaya Gazette.
12. The Director of Accounts & Treasuries, Meghalaya, Shillong.
13. The Under Secretary to the Govt. of Meghalaya, Urban Affairs Department.
14. State Informatics Officer/Senior System Analyst, NIC, Meghalaya, Shillong.
15. The Treasury Officer, Jowai.
16. Officer concerned/Guard file/ Personal file.

By order etc.,


Under Secretary to the Govt. of Meghalaya,
Personnel & A.R.(A) Department



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VERSUS

The State of Meghalaya & 9 others. ... **RESPONDENTS.**

SERVICE REPORT OF THE AFFIDAVIT
dated the 21st day of September 2021 served
on other respondents.

<u>NAME OF THE RECEIVERS</u>	<u>SIGNATURE</u>
(1) The State of Meghalaya- (Respondent No. 1)	
(2) Meghalaya State Pollution Control Board- (Respondent No. 2)	
(3) Principal Chief Conservator of Forest- (Respondent No. 3)	
(4) Principal Secretary, Department of Soil and Water Conservation, Govt. of Meghalaya. (Respondent No. 4)	
(5) Divisional Forest officer- West Jaintia Hills District, (Respondent No. 5)	
(6) Department of Fishery, Govt. of Meghalaya. (Respondent No. 6)	
(7) Director of Tourism- Govt. of Meghalaya. (Respondent No. 8)	
(8) Public Works Department, (Road & Bridges) (Respondent No. 9)	
(9) Central Pollution Control Board- (Respondent No. 10)	

Dated, Shillong,
The 21st day of September 2021.